

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A.NO.417/2004**

**Thursday this the 26<sup>th</sup> day of May, 2005**

**CORAM**

**HON'BLE MR. N.RAMAKRISHNAN, ADMINSTRATIVE MEMBER**

M.C.Koyamma, S/o M.Sayed,  
aged 51 years,  
Head Constable,  
HC No.133,  
Special Branch Lakshadweep Police,  
Cochin.3.(now on transfer to Amini Island). ....Applicant

(By Advocate Mr.V.B.Harinarayanan (rep. by Ms. Viji)

V.

1. Union of India, represented by the Administrator,  
Union Territory of Lakshadweep,  
Secretariat, Kavaratti.682555.
2. The Secretary,  
Administration of Union Territory of  
Lakshadweep, Kavaratti.
3. The Superintendent of Police,  
Union Territory of Lakshadweep,  
Kavaratti.
4. Sub Inspector,  
Special Brnach Unit,  
Lakshadweep Office,  
Cochin.3. ....Respondents

(By Advocate Mr.P.R.Ramachandra Menon)

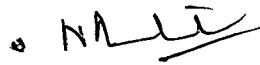
The application having been heard on 26.5.2005, the Tribunal on the same day delivered the following:

**ORDER**

**HON'BLE MR. N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER**

When the application came up for final hearing, learned counsel for the applicant submitted that the application is not pressed. Hence the application is closed as not pressed. No costs.

Dated the 26<sup>th</sup> day of May, 2005

  
**N.RAMAKRISHNAN**  
**ADMINISTRATIVE MEMBER**

**S.**